स्वास्थ्य और परिवार नियोजन मन्त्रालय में राज्य मन्त्री (श्री डी० पी० चट्टोपाध्याय) : (क) लूप का उपयोग कर रही महिलाओं के गर्भवती होने के कुछेक मामले सरकार के ध्यान में आए हैं ।

(ख) विश्व स्वास्थ्य संगठन ने बतलाया है कि गर्भाशयी गर्भरोधक (लूप) पहनने के पहले वर्ष में इस साधन का उपयोग करने वाली हर सौ महिलाओं में से 2-3 गर्भवती हो जाती हैं । यह दर बाद के वर्षों में कम हो जाती है । बच्चों के जन्म में समयान्तर रखने के लिए उपयोग किये जा रहे किसी भी अन्य प्रचलित गर्भ निरोधक तरीके से गर्भाशयी गर्भरोधक (लूप) अधिक कारगर है । अतः राष्ट्रीय परिवार नियोजन कार्यक्रम में गर्भाशयी गर्भरोधक (लूप का प्रयोग) होता रहेगा ।

बंगला देश से आये शरणार्थियों पर किये जा रहे खर्च के लिये मुआवजे की मांग

5272. **श्री फूलचंद वर्मा** : क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार ने विदेश राजनयिकों से अनुरोध किया है कि बंगला देश के शरणार्थियों पर किये जा रहे खर्च के लिये भारत को मुआवजा देने हेतु पाकिस्तान पर दबाव डालें ; और

(ख) यदि हां, तो इस सम्बन्ध में उनकी क्या प्रतिक्रिया है ?

विदेश मंत्रालय में उपमंत्री (श्री सुरेन्द्रपाल सिंह) : (क) यद्यपि सरकार ने इस बात पर जोर नहीं दिया है कि शरणार्थियों की देखभाल के लिए भारत को हर्जाना देने के वास्ते अन्य सरकारें पाकिस्तान पर दबाव दें, सरकारी प्रतिनिधियों ने बहुत से अवसरों पर यह बताया है कि शरणार्थी पाकिस्तान का उत्तरदायित्व हैं, और भारत अन्तर्राष्ट्रीय समुदाय के लिए उन्हें अस्थाई तौर पर रखे हुए है और यह अन्तर्राष्ट्रीय समुदाय पर निर्भर करता है कि वह यह देखे कि पाकिस्तान इस बात को समझे कि बंगला देश के लोगों द्वारा निर्वाचित प्रतिनिधियों को स्वीकार्य राजनीतिक हल के बाद ही शरणार्थी सुरक्षा और सम्मान के साथ अपने-अपने घरों को लौट सकें ।

मई 1971 में पाकिस्तान सरकार को भेजे गए नोट में हमने पाकिस्तान को सूचित कर दिया था कि बंगला देश के शरणार्थियों को सहायता देने के लिए भारत सरकार को जो अतिरिक्त वित्तीय तथा अन्य भार उठाने पड़े हैं उनकी पूरी पूर्ति पाकिस्तान सरकार से मांगने का भारत सरकार अपना हक सुरक्षित रखती है ।

नोट की प्रतियाँ विदेश स्थित हमारे सभी मिशनों को भेज दी गई थीं ।

(ख) बहुत सी सरकारों ने शरणार्थियों की सहायता के लिए अन्शदान दिए हैं और राजनयिक माध्यमों के जरिए पाकिस्तान पर दबाव डालने का आश्वासन दिया है ।

Percentage of Scheduled Caste and Scheduled Tribe Employees in Defence Establishments

5273. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether the percentage of Scheduled Caste and Scheduled Tribe employees in the Defence Establishments is less than what is fixed under the rules ; and

(b) if so, the steps taken by Government to bring up the number of minimum percentage fixed ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Yes, Sir.

(b) In order to improve the representation of Scheduled Castes and Scheduled Tribes in the Defence Establishments and to bring up their numbers to the minimum quotas laid down by Government from time to time, certain measures have been adopted in these establishments. The recent measures taken include :

(i) Interviews for recruitment to be held by Selection Committees on dates or at sittings when candidates from other communities are not considered ;

(ii) Selections of Scheduled Caste/Scheduled Tribe are made by relaxed standards, provided they are not found unfit ;

(iii) A vacancy reserved for Scheduled Caste/Scheduled Tribe is, in the event of an infructuous first attempt to fill it by a member of the appropriate community, re-advertised and only after a second attempt to fill it up by Scheduled Caste/Scheduled Tribe candidate is made, the question of it being filled by an unreserved candidate is considered ; and

(iv) when such a reserved vacancy has to be filled up by an unreserved person the reservation is carried forward to the next three years of recruitment, as against the two years earlier.

Bonus to D. D. A. employees

5274. SHRI N. S. BISHT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the consideration keeping which in view, decision for payment of bonus to Delhi Development Authority employees was taken the date of the decision and the main features of the said decision ;

(b) whether Government propose to discontinue the practice of payment of bonus to D. D. A. staff keeping in view the largely growing tendency among the D. D. A. officers to auction maximum possible number of plots ;

(c) the number of plots allotted by lottery by D. D. A. each year during the last three years in each D. D. A. colony, separately and ;

(d) the number of applicants registered with D. D. A. whose cases are pending for allotment of land and flats as on the 1st July, 1971 category-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The Delhi Development Authority decided in June, 1967 to make applicable the provisions of the Payment of Bonus Act, 1965 to its employees as it was legally required to do so. The bonus is paid according to the Bonus Act, 1965 and various instructions bearing on the subject.

(b) No, Sir. The sale proceeds of residential etc. plots are not taken consideration for the purpose of paying bonus to the staff.

(c) 813—628 in Pankha Road and 185 in Rohtak Road under the Middle Income Group Scheme. No such allotment was made in the Low Income Group.

(d) There is no registration of applications for the allotment of residential plots. The number of registered persons as on 1st July, 1971 whose cases are pending for allotments of flats is 2596 in Middle Income Group, 2513 in Low Income Group and 2200 in Janta Group.

Mobile Medical Units for Bangla Desh refugees acquired by India

5275. SHRI JADEJA : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the number of medical units acquired by India for operation for Bangla Desh refugees ;

(b) the places where these will be operated ; and

(c) the names of the countries from where these mobile medical units have been received ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.